

फॉर्म ब
सार्वजनिक घोषणा

(भारतीय नादारी आणि दिवाळखोरी मंडळ (लिक्विडेशन प्रक्रिया) नियमावली, २०१६ चे नियम १२)

युटेक इंजिनियर्स वक्स इंडिया प्रायव्हेट लिमिटेड यांच्या भागधारकांचे लक्ष वेधण्यासाठी

अ. क्र.	तपशील	माहिती
१	कॉर्पोरेट कर्जदाराचे नाव	युटेक इंजिनियर्स वक्स इंडिया प्रायव्हेट लिमिटेड
२	कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	१६/०८/१९९१
३	कॉर्पोरेट कर्जदार ज्या अधिकाराखाली समाविष्ट/नोंदणीकृत आहे	रजिस्ट्रार ऑफ कंपनी- महाराष्ट्र पुणे
४	कॉर्पोरेट ओळख क्रमांक/कॉर्पोरेट कर्जदाराची मर्यादित दायित्व ओळख क्रमांक	यू २७११० एमएच १९९१ पीटीसी ०६२९७७
५	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा पत्ता (जर असेल तर)	२०५५ सदाशिव पेठ, अनेत रेसिडेन्सी, टिळक रोड, हॉटेल गिरिजा फिनोजवळ १०१&१०२, पुणे, पुणे, महाराष्ट्र, भारत, ४११ ०३०
६	दिवाळखोरी निराकरण प्रक्रिया बंद होण्याची तारीख	०६/०७/२०२५
७	कॉर्पोरेट कर्जदाराची लिक्विडेशन सुरू होण्याची तारीख	दि. ०७/०७/२०२५ (दि. १७/०७/२०२५ रोजी लिक्विडेटर्सना एनसीएलटी ऑर्डरची माहिती मिळाली)
८	लिक्विडेटर म्हणून काम करणारा दिवाळखोरी व्यावसायिकाचे नाव लिक्विडेटर म्हणून काम करणारा दिवाळखोरी व्यावसायिकाचा नोंदणी क्रमांक	राजेश एस. शहा रजि. क्र. आयबीबीआय/आयपीए-००२/आयपी-एन ००५९२/२०१८-१९/१९८८१
९	बोर्डकडे नोंदणीकृत असलेला लिक्विडेटरचा पत्ता, बोर्डकडे नोंदणीकृत असलेला लिक्विडेटरचा ई-मेल	पत्ता : ७०१, लक्ष्मीकुंज अपार्टमेंट, प्रेमानंद सोसायटी समोर, राजेंद्रनगरजवळ, नवी पेठ, पुणे - ४११०३० ईमेल : rssshah27@hotmail.com
१०	लिक्विडेटरशी पत्रव्यवहार करण्यासाठी वापरण्याचा पत्ता, लिक्विडेटरशी पत्रव्यवहार करण्यासाठी वापरण्याचा ई-मेल	नोंदणीकृत पत्ता : ७०१, लक्ष्मीकुंज अपार्टमेंट, प्रेमानंद सोसायटीसमोर, राजेंद्रनगरजवळ, नवी पेठ, पुणे - ४११०३० ईमेल : liq.utechengineering@gmail.com rssshah27@hotmail.com.
११	दावे सादर करण्याची शेवटची तारीख सूचना	१६.०८.२०२५

सूचना याद्वारे देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायाधिकरण (मुंबई खंडपीठ, न्यायालय-३) यांनी दि. ०७/०७/२०२५ रोजी युटेक इंजिनियर्स वक्स इंडिया प्रायव्हेट लिमिटेड यांचे लिक्विडेशन सुरू करण्याचे आदेश दिले आहेत. (दि. १७/०७/२०२५ रोजी लिक्विडेटर्सना एनसीएलटी ऑर्डर संदेश प्राप्त झाला)

युटेक इंजिनियर्स वक्स इंडिया प्रायव्हेट लिमिटेड यांच्या भागधारकांना दि. १६ ऑगस्ट २०२५ रोजी किंवा त्यापूर्वी पुरव्यांसह त्यांचे दावे बाब क्र. १० यासाठी नमूद केलेल्या पत्त्यावर लिक्विडेटरकडे सादर करण्याचे आवाहन करण्यात येत आहे.

वित्तीय कर्जदारांनी त्यांचे दावे पुरव्यांसह केवळ श्लेकद्वारे माध्यमातून सादर करू शकत नाहीत. इतर सर्व कर्जदार पुरव्यांसह दावे प्रत्यक्ष, पोस्टाने किंवा इलेक्ट्रॉनिक माध्यमातून सादर करू शकतात. दाव्यांचे खोटे किंवा दिशाभूल करणारे पुरावे सादर केल्यास दंड आकारला जाईल.

जर एखाद्या भागधारकाने लिक्विडेशन प्रक्रियेदरम्यान त्यांचे दावे सादर केले नाहीत, तर अशा भागधारकाने भारतीय नादारी आणि दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींसाठी दिवाळखोरी निराकरण प्रक्रिया) नियमावली, २०१६ अंतर्गत कॉर्पोरेट दिवाळखोरी निराकरण प्रक्रियेदरम्यान सादर केलेले दावे कलम ३८ अंतर्गत सादर केले असल्याचे मानले जाईल.)

राजेश एस. शहा

रजि. क्र. आयबीबीआय/आयपीए-००२/आयपी-एन ००५९२/२०१८-१९/१९८८१

दिनांक : १९/०७/२०२५

ठिकाण: पुणे



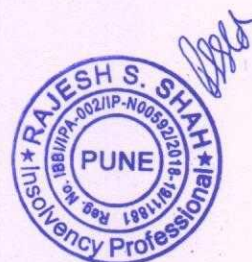
FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF UTECH ENGINEERING WORKS INDIA PRIVATE LIMITED		
Sr. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Utech Engineering Works India Private Limited
2.	Date of incorporation of corporate debtor	16/08/1991
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies- Maharashtra, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27110MH1991PTC062977
5.	Address of the registered office and principal office (if any) of corporate debtor	2055 Sadashiv Peth, Anant Residency, Tilak Road Nr. Hotel Girija Flho 101& 102, Pune, PUNE, Maharashtra, India, 411030
6.	Date of closure of Insolvency Resolution Process	06/07/2025
7.	Liquidation commencement date of corporate debtor	07/07/2025 (NCLT Order communication received by Liquidator on 17/07/2025)
8.	Name of the insolvency professional acting as liquidator Registration number of the insolvency professional acting as liquidator	Rajesh S. Shah Reg.No. IBBI/IPA-002/IP-N00592/2018-19/11881
9.	Address of the liquidator, as registered with the Board E-mail of the liquidator, as registered with the Board	Address: 701, Laxmikunj Apartment, Opp. Premanand Society, Near Rajendranagar, Navi Peth, Pune 411 030 Email: rssshah27@hotmail.com
10.	Address to be used for correspondence with the liquidator E-mail to be used for correspondence with the liquidator	Reg. Address: 701, Laxmikunj Apartment, Opp. Premanand Society, Near Rajendranagar, Navi Peth, Pune 411 030 Email: liq.utechengineering@gmail.com rssshah27@hotmail.com
11.	Last date for submission of claims Notice	16.08.2025

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench, Court-III) has ordered the commencement of liquidation of **Utech Engineering Works India Private Limited** on **07/07/2025**. (NCLT Order communication received by Liquidator on 17/07/2025)

The stakeholders of **Utech Engineering Works India Private Limited** are hereby called upon to submit their claims with proof on or before **16th August 2025**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Rajesh S. Shah
 Reg.No. IBBI/IPA-002/IP-N00592/2018-19/11881
 Date: 19/07/2025
 Place: Pune



 Canara Bank 		Recovery Section, Regional Office, Pune 1, Premium Point Building, 4th Floor, Jangli Maharaj Road, Opp. Modern High School, Shivaji Nagar, Pune 411005 recropune@canarabank.com, Ph: 020 25512118			
Online Gold Auction Notice					
The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notices sent to them by Registered Post have been returned undelivered, to the Bank. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before 31.07.2025 failing which the said securities will be sold by the Bank in public auction at the cost of the borrower at the Branch premises at 12:00 PM to 03:00 PM on 04.08.2025 or on any other convenient date thereafter without further notice, at the absolute discretion of the Bank.. Notice is hereby given to the borrower and the public in general that the undersigned will conduct online auction of the gold ornaments strictly on "As is What is Basis" & "Whatever there is Basis" & "Without recourse Basis". The auction will be conducted online through https://egold.auctiontiger.net on 04.08.2025 at 12:00 PM to 03:00 PM					
S. N.	Branch Name	Borrower Name and address	Account No	Outstanding Liability	Loan Date NPA Date
1	Khadakwasla [02580] Mob. 9902413758	Chaitanya Parshuram Waghmare, Hingane Khurdh S N13 T Ghar No 381 Mahadev Nagar Shejari Pune Maharashtra411051	180267482070	46,410.19	31/01/2024 23/06/2024
2	Pune Chinchwad [15322] Mob. 9022545522	Mohan Bhaskar Patil, Flat No 13 Wing A Shivtje Park New Sangavi Swami Vivekanand Nagar Pune Maharashtra 411027	164049131044	1,29,069.00	26/12/2024 27/05/2025
3	Pune Dhankawadi [03265] Mob. 9677115123	Tribhuvan Shardaprasad Saroj, Co Shardaprasad Saroj Laxmi Krupa 201 Jadhav Nagar Sr No 49 3 Nr Gujarwadi Phata Pune Maharashtra 411046	180078516470	1,71,988.26	23/05/2022 22/05/2025
4	Pune Hadapsar [00259] Mob. 9480936767	Dattatray Laxman Zaware, S N 220 Pisoli Haveli Pune Maharashtra 411028	164027681460	1,32,242.37	02/08/2024 03/05/2025
5	Pune Hadapsar [00259] Mob. 9480936767	Dattatray Laxman Zaware, S N 220 Pisoli Haveli Pune Maharashtra 411028	164036387429	40,415.00	02/08/2024 03/05/2025
6	Pune Kirkee [00161] Mob. 8602332335	Ramya Sumith, H Type 2/7 Range Hills Estate Khadki Pune Pune Maharashtra 411020	164031361499	1,00,200.00	27/08/2024 28/05/2025
7	Pune Kirkee [00161] Mob. 8602332335	Ramya Sumith, H Type 2/7 Range Hills Estate Khadki Pune Pune Maharashtra 411020	164031361575	38,634.70	27/08/2024 28/05/2025
The legal heirs of the deceased borrower has right to redeem the Gold prior to Auction. The borrower should repay the amount within 7 days of the publication of this notice, failing which the bank will auction the Gold and use the amount for recovery of its arrears and other expenses. Conditions for Auction : 1. No responsibility attaches to the bank for the quality and the specifications of the Gold. The Gold are being auctioned in "as is where is" condition at risk of the customer and the purchaser. 2. The bank reserves its right to accept or reject any bid without assigning any reason whatsoever. 3. Public Auction for Gold will take place on 04/08/2025 between 12.00 p.m. to 3.00 p.m. at the above mentioned Branches. 4. The successful bidder will borne GST as applicable rate on final bidding amount. 5. Other details regarding description of gold ornaments and auction will be made available at site Visit https://egold.auctiontiger.net Please contact 6352634523 or 9023724780 for more information. Visit https://egold.auctiontiger.net for detailed terms & conditions. Date : 17/07/2025 Place : Pune					
					Manager, Canara Bank

HAP		HATSUN AGRO PRODUCT LIMITED CIN: L15499TN1986PLC012747		
		Regd. office: No.41 (49), Janakiram Colony Main Road, Janakiram Colony, Arumbakkam, Chennai - 600 106. Tel: 044 - 4796 1124 Fax: 044 - 4796 1124 Email: secretarial@hap.in Website: www.hap.in		
STATEMENT OF UNAUDITED STANDALONE & CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2025				
STANDALONE			(₹ in Crores except EPS)	
S. No.	Particulars	Quarter Ended		Year Ended
		30 th June, 2025 Unaudited	30 th June, 2024 Unaudited	31 st March, 2025 Audited
1.	Total Income from operations	2,538.22	2,377.23	8,686.71
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary Items)	201.31	175.58	386.15
3.	Net Profit / (Loss) for the period before Tax (after Exceptional and / or Extraordinary Items)	201.31	175.58	386.15
4.	Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary Items)	148.08	130.54	285.44
5.	Total Comprehensive Income for the period	148.19	131.40	285.61
6.	Paid-up Equity share capital (Face value of Re. 1/- per share)	22.28	22.28	22.28
7.	Reserves (excluding Revaluation Reserve as shown in the audited Balance Sheet of previous year)		-	1,701.93
8.	Earnings per share (of Re.1/- each) (Not annualised):			
a.	Basic	6.65	5.86	12.81
b.	Diluted	6.65	5.86	12.81
CONSOLIDATED				
(₹ in Crores except EPS)				
S. No.	Particulars	Quarter Ended		Year Ended
		30 th June, 2025 Unaudited	30 th June, 2024 Unaudited	31 st March, 2025 Audited
1.	Total Income from operations	2,594.20	2,377.23	8,719.32
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary Items)	184.24	175.58	377.30
3.	Net Profit / (Loss) for the period before Tax (after Exceptional and / or Extraordinary Items)	184.24	175.58	377.30
4.	Net Profit / (Loss) for the period after Tax (after Exceptional and / or Extraordinary Items)	135.19	130.54	278.81
5.	Total Comprehensive Income for the period	135.34	131.40	278.96
6.	Paid-up Equity share capital (Face value of Re. 1/- per share)	22.28	22.28	22.28
7.	Reserves (excluding Revaluation Reserve as shown in the audited Balance Sheet of previous year)		-	1,695.28
8.	Earnings per share (of Re.1/- each) (Not annualised):			
a.	Basic	6.07	5.86	12.51
b.	Diluted	6.07	5.86	12.51
Notes: 1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the website of the Stock Exchange(s) (www.bseindia.com & www.nseindia.com) and the Listed entity (www.hap.in) 2. The above unaudited financial results prepared in accordance with the recognition and measurement principles laid down in the Indian Accounting Standard 34 "Interim Financial Reporting" ("Ind AS 34"), prescribed under Section 133 of the Companies Act, 2013 have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on July 18, 2025.				
Place: Chennai Date: 18 th July, 2025		 For Hatsun Agro Product Limited Sd/ C Sathyan Vice Chairman DIN: 00012439		
				

PUBLIC NOTICE

This is to inform the public at large that, **Mrs. Christina Gautam Kharat**, who was working as a Matron in **The Bishops School, Camp, Pune**, had resigned and was relieved from her services with effect from 03/09/2020. Post her resignation she left back few of her belongings in the school premises.

Recently, the school has come to learn of Mrs. Christina Gautam Kharat's sad demise. Till date no legal heir or relative has claimed her belongings. Therefore, the school has no other option but to dispose off the same.

If any person has claim to the said items he/she should come with valid documents to prove their claim and proper identification of them being legal heirs or relatives of Mrs. Christina Gautam Kharat, **within 7 days** of publication of this notice.

In the event her belongings are not claimed within the stipulated time period, the same shall be disposed off and thereafter no claim shall be entertained nor shall the school or it's management be held responsible for disposal of the same.

Pune, Dated : 17/07/2025

Mr. Shayne McPherson
Principal, The Bishop's School,
5 A, General Bhagat Marg, Camp, Pune – 411 001.

PUBLIC NOTICE

THIS PUBLIC NOTICE IS GIVEN FOR AND ON BEHALF OF MR. PERINKULAM SUBRAMANIAM GANESH

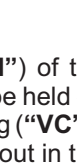
NOTICE is hereby given that the original title **Agreement For Sale of Ownership Flat, dated -04/10/1991, registered, in the office of Sub Registrar, Haveli-1, at serial no. 1486 / 1991,** is lost, in respect of Flat No.7, admeasuring 830 sq. ft. approx., on the 1st floor, in the building "Saidham Sahakari Griha Rachana Sanstha Mydt., along with one Car Parking, on the land bearing Plot no. 52, out of S. No. 589B, in Gujratwalla Colony, also known as Vidyasagar Colony, situated at Gultekdi, Bibvewadi, Pune 411 037, Taluka Haveli, Dist. Pune, within the local limits of Pune Municipal Corporation. The Owner of above said flat **PERINKULAM SUBRAMANIAM GANESH** has registered a complaint on 17/07/2025 at Police Station BIBVEWADI (Pune), bearing Lost Report no.120718/2025. In case any person finds the same, kindly contact on Mobile no. 9004098525, within 7 days of publication of this notice.

SAVITA B KAMTHE
ADVOCATE

Place: Pune
Date: 19/7/2025

I 11, 18, QUEENS GARDEN, PUNE - 411001,
Cell No. 9307854949

XCHANGING SOLUTIONS LIMITED
(a DXC Technology Company)
CIN: L72200KA2002PLC030072



Registered Office: HP Avenue, 39/40, Electronic City
Hosur Main Road, Bengaluru 560 100, Karnataka, India
Tel : +91 - 80 - 6972 9602

Email : xchangingcompliance@dxcc.com **Website :** www.dxc.com

URL: <https://dxcc.com/in/en/about-us/xchanging-solutions-limited-investor-relations>

NOTICE OF THE 24TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the 24th Annual General Meeting ("AGM") of the Members of Xchanging Solutions Limited ("XSL", "the Company") will be held on **Tuesday, August 12, 2025 at 10:00 A.M (IST)** through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") to transact the businesses, as set out in the Notice of the AGM.

In compliance with the Ministry of Corporate Affairs ("MCA") and the Securities and Exchange Board of India ("SEBI") Circulars, the Notice of the AGM and the Annual Report, including the Standalone and Consolidated Audited Financial Statements, for the Financial Year 2024-25 has been sent on Friday, July 18, 2025 only by electronic mode to those members, whose e-mail addresses are registered with the Company / Registrar and Share Transfer Agent ("RTA") / Depositories. In accordance with Regulation 36(1)(b) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("Listing Regulations"), a physical communication containing the weblink and exact path of the Company's website where the Annual Report can be accessed, is being sent to those shareholders whose email addresses are not registered. Members may note that the Notice of the AGM and Annual Report for the Financial Year 2024-25 will also be available on the Company's Website at <https://www.dxc.com/in/en/about-us/xchanging-solutions-limited-investor-relations>, websites of the stock exchanges i.e. National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com respectively and website of KFin Technologies Limited ("KFin Technologies") at <https://evoting.kfintech.com>.

Pursuant to Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, and Regulation 44 of listing Regulations, the Members holding shares either in physical form or dematerialized form, as on the **Cut-off date i.e. Tuesday, August 05, 2025**, may cast their vote electronically on the business as set forth in the Notice of the AGM through the Electronic Voting System ("Remote e-Voting / e-Voting") provided by KFin Technologies. The Members are further informed that:

- i. The business as set forth in the Notice of the AGM may be transacted through voting by electronic means;
- ii. The Remote e-Voting shall commence on Saturday, August 09, 2025 (9:00 A.M. IST) and ends on Monday, August 11, 2025 (5:00 P.M. IST). Remote e-Voting module will be disabled at 5:00 P.M. (IST) on Monday, August 11, 2025;
- iii. The Cut-off date for determining the eligibility to vote by Remote e-Voting or by e-Voting system at the AGM shall be Tuesday, August 05, 2025;
- iv. Any person who acquired shares of the Company and become a member of the Company after the dispatch of the Notice of the AGM and holds shares as of the Cut-off date i.e. Tuesday, August 05, 2025, may obtain the login ID and password by sending a request at evoting@kfintech.com. However, if the person is already registered with KFin Technologies for e-voting, then the existing user ID and password can be used for casting their vote;
- v. Members may note that :
 - (a) The Remote e-Voting module will be disabled by KFin Technologies, beyond 5:00 P.M. (IST) on Monday, August 11, 2025 and once the votes on resolution is cast by the member, he/she shall not be allowed to change it subsequently;
 - (b) The Remote e-Voting will also be made available during the AGM and those members present in the AGM through VC facility, who have not cast their vote on the resolutions through Remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through the e-Voting at the AGM;
 - (c) The members who have cast their vote by Remote e-Voting may also attend the AGM but shall not be entitled to cast their vote again;
 - (d) Only persons whose names are recorded in the Register of Members or in the Register of Beneficial Owners maintained by the depositories as on the Cut-off date shall be entitled to avail the facility of Remote e-Voting or e-Voting at the AGM;
 - (e) Members attending the AGM through VC/ OAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013;
- vi. The instructions for joining the AGM and detailed procedure for Remote e-Voting / e-Voting for the members holding shares in dematerialized mode, physical mode and for members who have not registered their email addresses is provided in the Notice of the AGM;
- vii. Members whose email IDs are already registered with the Company / RTA / Depository Participant ("DP"), may follow the instructions for remote e-Voting as well as e-Voting at AGM as provided in the AGM Notice. Members holding the shares in physical and demat form who have not registered their e-mail addresses with the Company/ RTA or with the respective DPs can temporarily get their email IDs registered with the RTA by accessing the link <https://ris.kfintech.com/clientservices/mobilemailing/register.aspx> and follow the temporary registration process as guided thereafter, to receive the Notice of AGM and Annual Report for the financial year 2024-25 through email and / or receiving instructions for Remote e-Voting and instructions for participation in the AGM through VC/ OAVM; and
- viii. In case of any queries, you may refer the Frequently Asked Questions ("FAQs") for the Members and 'Remote e-Voting User Manual' for Members available at downloads section of <https://evoting.kfintech.com> or call on toll free no.: 1800 309 4001. In case of any queries or grievances relating to e-voting, the Members may contact Mr. Anandan K., Manager at KFin Technologies Limited, Selenium Building, Tower B, Plot 31 & 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy, Telangana – 500 032 at email id evoting@kfintech.com or call KFin Technologies's toll free No.: 1800 309 4001.

For Xchanging Solutions Limited

Sd/-
Radhika Khurana
Company Secretary
Membership No. A32557

Date : July 18, 2025
Place : Gurugram

PUBLIC NOTICE

Know all men by this Public Notice given to public at large that my client, Late Vasudev Dyaldas Bharwani Riat: Rasta Peth, Pune - 411011 Through Legal Heirs viz. Renu Mohan Daryanani is absolute & lawful owner of Flat No. 4-A admeasuring about 500 sq. ft. Built-up area which is situated on Second Floor in Building constructed on land bearing City Survey No. 258 at Village- Rasta Peth, Pune City, Taluka Haveli, District: Pune- 411011. The said owner i.e., my client viz. Renu Mohan Daryanani had lost/ misplaced the said Original Agreement dated 10.02.1995, Original Index-II, original Registration Receipt of said Flat, with respect to said Flat. The said Original Agreement dated 10.02.1995 was duly registered on 22.12.2022 at Serial No. 768/1995 before Sub-Registrar Office Haveli No. 2 between Late Vasudev Dyaldas Bharwani & Developer viz. M/s. Parakh Associates, Pune. Further my client has filed Online Police Complaint dated 16.07.2025 bearing Lost Report No. 120513-2025 with respect to loss of Original Agreement dated 10.02.1995, Original Index-II, original Registration Receipt. Hence if any person found the said Originals is requested to send or contact to address mentioned below. Hence this Public Notice.

ADV. ANSHUL ABHISHEK JILANI PIJAJDE
Offr at Offr to Sr. General Pract. C2 Building,
Bhimnagar, MIDC Area, Colaba,
Mumbai-400005
Mob. No. -9868610474
Email -id@anjaliadvocates.in

Pune

Date: 19/07/2025

FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF UTECH ENGINEERING WORKS INDIA PRIVATE LIMITED		
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Utech Engineering Works India Private Limited
2.	Date of incorporation of corporate debtor	16/08/1992
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Maharashtra, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27110MH1991PTC062977
5.	Address of the registered office and principal office (if any) of corporate debtor	2065 Sasachiv Peth, Arant Residency, Tilak Road Nr. Hotel Grijo Pno 1011, 102, Pune, PUNE, Maharashtra, India, 411030
6.	Date of closure of Insolvency Resolution Process	06/07/2025
7.	Liquidation commencement date of corporate debtor	07/07/2025 (NCLT Order communication received by Liquidator on 17/07/2025)
8.	Name of the insolvency professional acting as liquidator Registration number of the insolvency professional acting as liquidator	Rajesh S. Shah Reg.No. IBI/ IPA-002/ IP/N00592/2018-19/11881
9.	Address of the liquidator, as registered with the Board E-mail of the liquidator, as registered with the liquidator	Address: 701, Laxminagar Apartment, Opp. Premnand Society, Near Rajendranagar, Navi Peth, Pune 411 030 Email: rnsah27@hotmail.com
10.	Address to be used for correspondence with the liquidator E-mail to be used for correspondence with the liquidator	Reg. Address: 701, Laxminagar Apartment, Opp. Premnand Society, Near Rajendranagar, Navi Peth, Pune 411 030 Email: liquitchengineering@gmail.com , rnsah27@hotmail.com ,
11.	Last date for submission of claims/Notice	16.08.2025

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench, Court-III) has ordered the commencement of liquidation of **Utech Engineering Works India Private Limited** on **07/07/2025**. (NCLT Order communication received by Liquidator on 17/07/2025)

The stakeholders of **Utech Engineering Works India Private Limited** are hereby called upon to submit their claims with proof on or before **16th August 2025**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be denied under section 38.]

Rajesh S. Shah
Reg.No. IBI/ IPA-002/ IP/N00592/2018-19/11881
Date: 19/07/2025
Place: Pune

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